

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-127
IB-2886(ND)/2019

IN THE MATTER OF:

Wellcorp Health Services Pvt. Ltd.

Vs.

Wellogo Services Pvt. Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 07.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Rajesh P, Mr. Vineet Sinha, Mr. Manmet Singh Nagpal,
Advocates

For the Respondent/CD :

For the Intervener :

ORDER

Counsel for the Operational Creditor is present. At this stage, the counsel for the Corporate Debtor caused appearance and submitted that ex-parte proceedings dated 16.01.2020 be set aside subject to payment of cost Rs. 5000/- and the prayer is accepted. The ex-parte proceedings dated 06.01.2020 are set aside subject to payment of cost of Rs. 5000/- to the opposite side with a direction to file the reply within three weeks.

List the matter on 3rd February, 2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)